

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 1

CP No. 23/Chd/Hry/2024

IN THE MATTER OF:

JSR Land Developers Private Limited
(Amit Kumar Mittal, Member & Director)

...Petitioner

Vs

Registrar of Companies Delhi & Haryana

...Respondent

Under Section: 252 (3), Companies Act 2013

Order delivered on 02.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant : Mr. Jatin Singal, PCS

ORDER

The present appeal has been filed under Section 252(3) of the Companies Act by appellant who is Member and Director of JSR Land Developers Pvt. Ltd. It is stated by Ld. Authorized Representative for the appellant that the name of the company was struck-off in the year 2018 due to non-filing of financial statements and returns for the year 2016-17 as stated in Para No.2 of the appeal.

Heard. Issue notice of this petition to the concerned Registrar of Companies and Income Tax Department for 09.07.2024. The petitioner shall collect the notices from the Registry and send the same to the aforesaid authorities with copy of the petition and entire paper book immediately by speed post and e-mail, if available and

file affidavit of service along with postal receipt, copy of e-mail and tracking report within three weeks.

Reports, if any, be filed by aforesaid authorities within two weeks after receipt of notice with a copy in advance to the counsel opposite and response thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

Let the matter be listed on 09.07.2024.

-Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja